

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

20

REGN. NO. CCP 299/92 in
DA-1790/91

DATE OF DECISION: 8.2.1993

Umed Singh.

... Petitioner.

Versus

Shri Raj Kumar,
General Manager,
Northern Railway,
New Delhi.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... Shri S.K. Sawhney,
Counsel.

For the Respondent.

... Shri Laknbir Singh,
IOU (Dept. Official).

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The balance amount of Rs.9159/- having been paid to the
counsel for the petitioner in the court today, nothing more is
required to be done. These proceedings are dropped.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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